

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 5786 of 2015

HDFC Ergo General Insurance Co. Ltd. Appellants
V/s
Umed Singh & ors. Respondents

No. 3- Shammi W/o Sh. Rajesh R/o Moh. Laxmi Garden, Tehsil and District Gurgaon (Owner of Eicher Truck No. HR-55-P-3920).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **29.04.2019(A)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on
1st March, 2019.

[Handwritten Signature]
Superintendent (Judl.),
For Registrar (Judicial)

[Handwritten Signature]
5/3/19

